



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
CP No. (IB)- 21/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Kotak Mahindra Bank Ltd.

...Financial Creditor

Versus

Jhandewalas Foods Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

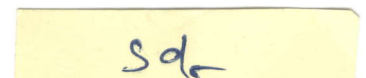
For the Financial Creditor	: Pramod Kumar, Adv.
For the Corporate Debtor	: Sagrika Joshi, Adv. Navneet Khara, Adv.

ORDER

Heard Mr. Pramod Kumar, Adv. appearing on behalf of the Petitioner/ Financial Creditor and Ms. Sagrika Joshi, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Mr. Pramod Kumar, Adv. appearing on behalf of the Petitioner submits that the matter has been settled between the parties and an OTS proposal has been submitted by the Corporate Debtor. In view of the above, he wants to withdraw the petition. Permission granted. CP No. (IB)- 21/7/JPR/2022 is dismissed as withdrawn.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

November 07, 2022
HA